

**Break in services of C.P.W.D.
Employees**

1116. { **Shri Ram Krishan Gupta:**
Shri Tangamani:

Will the Minister of Works, Housing and Supply be pleased to refer to the reply given to Unstarred Question No. 2506 on the 29th March, 1961 and state:

(a) whether Government have considered the cases of the employees of the Central Public Works Department regarding condoning of break in their services for participation in Central Government Employees strike of July, 1960; and

(b) if so, the result thereof?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): (a) and (b). Yes. Necessary orders regarding the condonation of break in service have been issued.

Export of Iron Ore

1117. **Shri Ram Krishan Gupta:** Will the Minister of Commerce and Industry be pleased to state:

(a) what is the total export of iron ore from Mohindergarh District of Punjab from 1959 to 1961 so far;

(b) what is the estimated quantity of deposits and their quality; and

(c) the price at which it is exported and the names of the countries where it is exported?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): (a) District-wise export statistics of iron ore are not maintained.

(b) No precise information about the deposits and quality is available. The production during the years 1958, 1959, and 1960 was, however, 16,903, 20,367 and 12,259 tonnes respectively.

(c) Does not arise in view of (a) above.

Manufacture of Tractors

1118. **Shri Ram Krishan Gupta:** Will the Minister of Commerce and Indus-

try be pleased to refer to the reply given to Unstarred Question No. 3732 on the 24th April, 1961 and state:

(a) whether Government have since considered the proposal for licensing another firm for the manufacture of agricultural tractors; and

(b) if so, the result thereof?

The Minister of Industry (Shri Manubhai Shah): (a) Yes, Sir.

(b) The scheme for the establishment of a new industrial undertaking at Ghaziabad (U.P.) for the manufacture of 3000 Nos. per annum of 'Renault' agricultural tractors has been approved in principle; however, the licence under the Industries (Development and Regulation) Act, 1951 will be issued only after the terms relating to the import of capital goods and components/raw materials and other conditions are settled to the satisfaction of the Government.

Allotment for Maharashtra

1119. **Shri Pangarkar:** Will the Minister of Planning be pleased to state:

(a) the outlay fixed for Maharashtra for the year 1961-62; and

(b) the amount of allotments made under different heads?

The Deputy Minister of Planning (Shri S. N. Mishra): (a) and (b). In a recent communication the Government of Maharashtra have indicated that some changes had been effected in the State's annual plan outlay (1961-62) reported earlier to the Planning Commission. The details are awaited.

Local Development Works Scheme in Maharashtra State

1120. **Shri Pangarkar:** Will the Minister of Planning be pleased to state:

(a) the amount of financial assistance given by Central Government to former Bombay State for the first four years of the Second Five Year